

CCPA 78/96

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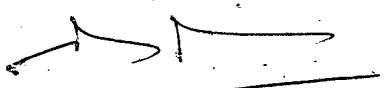
29.11.96

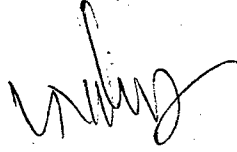
CM

Counsel for the applicant... Shri M.P.Dixit
Counsel for the respondents.. None

Issue notice to the respondent to show cause as to why proceedings for committing contempt of the Tribunal be not initiated against him for alleged non-compliance of the order dated 16.7.96 passed in OA 398/95. Reply to be filed within four weeks. List this case on 22.1.97 for hearing on contempt matter.

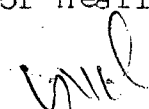
*Requisites filed
06/12/96
w/*
*Notice issued by
d. with A/D
10/12/96*
S.R.


(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

22.01.97


Adjourned to 10.03.1997 for hearing on Contempt matter.

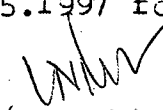

(V.N. Mehrotra)
Vice-Chairman

0.03.97

Shri M.P.Dixit, counsel for the applicant.

No reply has been filed so far on behalf of the respondents. Let a fresh notice be issued to the respondents. Requisites to be filed within a week. Reply may be filed within four weeks. List on 13.05.1997 for hearing on contempt.


(S.R. Adige)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

13.5.97

List on 30.7.97 for

CM

hearing on CCPA.

WNL

(V.N.Mehrotra)
Vice-Chairman

5./30.7.97. List it on 17.9.97 for hearing on CCPA.

WNL

/CBS/

(V.N.Mehrotra)
Vice-chairman

6./ 17.9.97. The D.B. is not available as yet. Adjourn sine die. The matter shall be taken up when the D. is available.

WNL

/CBS/

(V.N.Mehrotra)
Vice-chairman

7/04.07.2003 : Mr. M.P.Dixit, counsel for the applicant.
None for the respondents.

Show cause has not yet been filed on behalf of the alleged contemners.

At the request of L/c for the applicant list it on 01.08.2003 for hearing. Applicant's is directed to inform the other side lawyer

skj

(S.Jha)/M(A)

[Handwritten signature]

(B.N.Singh Nee)

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8/1.8.2003

Heard the ld. counsel for the applicant. At the very outset, he has submitted that ^{out} of the three orders given by the Tribunal in OA-398/95, two orders have already been complied with by the respondents. It is only with regard to releasing ^{the} withheld amount of DCRG i.e. Rs.25,838 that the ~~respondents had not appeared to have~~ ^{respondents have not} ~~been~~ complied with the orders. The ld. counsel for the applicant has submitted that as per the directions of the Tribunal, the applicant has since vacated the Railway quarter and therefore, the said amount has become payable to her.

2. In view of the fact that the respondents have already complied with the major portion of the orders of the Tribunal as referred to hereinabove, we are of the considered opinion that this CCPA can be disposed of ^a having been dropped with direction to the respondents to look into this aspect of the orders of the Tribunal to see that the same is complied with within a period of two months, if not ^{already} complied with in the meantime, by issuing a reasoned and speaking order as per law. With this this CCPA is disposed of and notices, if already issued, to the respondents stands discharged.

SRK/

(Shyama Degra)/M(J)


(Sarveshwar Jha)/M(A)